भारत सरकार / Government of India राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण /National Financial Reporting Authority

7th Floor, Hindustan Times House, Kasturba Gandhi Marg, New Delhi

NF-12035/2/2021

Dated 02.12.2021

То,

- 1. All Ministries / Departments of Government of India,
- 2. All State Governments / Union Territory Governments
- 3. Public Sector Undertakings / Autonomous and Statutory Bodies

Sub: Filling up of posts of Personal or General Assistant (Grade I, II & III) in NFRA at New Delhi on Deputation / Short term Contract basis

Sir,

National Financial Reporting Authority (NFRA), New Delhi, is a statutory body set up under Section 132 of Companies Act, 2013. NFRA has been established to protect the public interest and the interests of investors, creditors and others associated with the companies or bodies corporate by establishing high quality standards of accounting and auditing and exercising effective oversight of accounting functions performed by the companies and bodies corporate and auditing functions performed by auditors.

- 2. The Authority proposes to fill up the posts as per details stated in the Annexure I in its headquarters at New Delhi from among the following, initially for a period of three years in accordance with the Recruitment Rules notified vide Extraordinary Gazette No. 369 dated 16.5.19 of Ministry of Corporate Affairs (Copy of the same is enclosed as Appendix I):
- (i) On Deputation from officers of Central Government or State Governments or Union territory Governments

Or

- (ii) On Short Term Contract basis from officers of Public Sector Undertakings / Autonomous and Statutory Bodies. In case of Short Term Contract, the officer will remain an employee of his/her parent organisation and will be repatriated to his parent organisation on reversion from Short Term Contract.
- 3. It is requested to forward applications in the prescribed proforma (Annexure –II) along with attested copies of ACRs/APARs for the last five years, Vigilance clearance and Cadre clearance of eligible candidates whose services could be placed at the disposal of the Authority immediately in the event of their selection. The application should be sent through proper channel in an envelope superscribing the post applied for, to the Secretary NFRA, 7th Floor Hindustan Times House, K.G. Marg, New Delhi 110001 so as to reach the undersigned on or before 2 months from the date of publication of advertisement on this Vacancy Notice in Employment News. Advance copy along with stipulated documents may be sent on email id manager-admn@nfra.gov.in. (Note- In case of any change in this notice the same will be displayed on NFRA website as such the interested officers are requested to see the NFRA website nfra.gov.in regularly)

(Arun Kumar Singh)

Deputy General Manager, NFRA

Encl. As above.

Copy to:

- 1. Joint Secretary, Ministry of Corporate Affairs: for kind information.
- 2. Director (Admin), DoPT with request to kindly arrange to put up this Vacancy Circular on the *Vacancy Notifications of Min./Deptt./Org. in GOI* section of DOPT website.
- 3. Under Secretary (CS-I (P)), DoPT with request to kindly arrange to put up this Vacancy Circular on the *What's New* section of DoPT website for wide publicity.
- 4. US (Competition), Ministry of Corporate Affairs with request to arrange to put up this Vacancy Circular on the website of Ministry of Corporate Affairs.
- 5. IT Team of NFRA with request to put up this Vacancy Circular on website of NFRA, social media handles of NFRA.

<u>Index</u>

S.N.	Document	Page No.
1.	Annexure I Details of Posts to be filled up in NFRA	1
2.	Annexure II Application Form for Vacancy in NFRA	4
3.	Appendix I Recruitment Rules notified vide Extraordinary Gazette No. 369 dated 16.5.19 of Ministry of Corporate Affairs	8
4.	Appendix II Terms and Conditions of Deputation / Short term contract in accordance with MCA letter No. NFRA-05 / 19 / 2020 – Comp-MCA dated 29.10.2020	19
5.	Appendix III MCA letter No. NFRA-05/19/2019/Comp-MCA dated 28.05.2020	22
6.	Appendix IV MCA letter No. NFRA-05/19/2019-Comp-MCA dated 20.10.2020	31
7.	Appendix V Min. of Urban Development OM No. 12035/12/2013 – Pol.II dated 15.01.2014	32
8.	Appendix VI MCA letter No. NFRA-07 / 1/2018 — NFRA-MCA dated 30.12.2020 w.r.t. GPRA	34
9.	Appendix VII MCA letter No. NFRA-05 / 3/ 2020 –Comp-MCA dated 12.10.2020 w.r.t. Allowances and entitlements of NFRA staff on Tour and Transfer along with IBBI Office Orders dated 18.08.2017, 09.10.2017 and 31.12.2019	35
10.	Appendix VIII MCA letter No. NFRA-05 / 19/ 2020 –Comp-MCA dated 24.05.2021	50

Details of Posts to be filled up in NFRA

S.N.	Name of Posts	No. of likely* vacancies	Basic Pay	Eligibility Criteria	Educational Qualification
1.	Personal or General Assistant (Grade III)	4	Rs. 20650- 1150(3)- 24100- 1225(1)- 25325- 1325(3)- 29300- 1475(6)- 38150- 1525(2)- 41200- 1740(2)- 44680-1875(1).	For Deputation (including short-term contract): An officer of Central Government or State Governments or Union territories or Public Sector Undertakings or autonomous and statutory bodies: (i) holding analogous post on regular basis in the parent cadre or department; or (ii) with a minimum of six years of regular service, in the grade rendered after appointment thereto on regular basis in Level 6 (Rs. 35400-112400) in the pay matrix or equivalent. Age Limit for Deputation / Short term Contract The maximum agelimit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications.	Essential: Graduate degree from a recognized university or equivalent. Desirable: (i) working experience in dealing with Regulatory Authority or Statutory Bodies or Other Government Institutions; (ii) working knowledge of computer; (iii) skill in stenography and typing.
2.	Personal or General Assistant (Grade II)	3	Rs.13150- 750(3)- 15400- 900(4)- 19000- 1200(6)- 26200- 1300(2)- 28800- 1480(3)- 33240- 1750(1)- 34990.	For Deputation (including short-term contract): An officer of Central Government or State Governments or Union territories or Public Sector Undertakings or autonomous and statutory bodies:	Essential: Graduate degree from a recognized university or equivalent. Desirable: (i) working experience in dealing with Regulatory Authority

Pg 1 of 50

				(i) holding analogous post on regular basis in the parent cadre or department; or (ii) with a minimum of four years of regular service, in the grade rendered after appointment thereto on regular basis in Level 5 (Rs.29200- 92300) in the pay matrix or equivalent. Age Limit for Deputation / Short term Contract The maximum agelimit for appointment by deputation or contract shall be not exceeding fifty six	or Statutory Bodies or Other Government Institutions; (ii) working knowledge of computer; (iii) skill in stenography and typing.
				years as on the closing date of receipt of applications.	
3.	Personal or General Assistant. (Grade I)	3	Rs.10940- 380(4)- 12460- 440(3)- 13780- 520(3)- 15340- 690(2)- 16720- 860(4)- 20160- 1180(3)- 23700.	For Deputation (including short-term contract): An officer of Central Government or State Governments or Union territories or Public Sector Undertakings or autonomous and statutory bodies: (i) holding analogous post on regular basis in the parent cadre or department; or (ii) with a minimum of two years of regular service, in the grade rendered after appointment thereto on regular basis in Level 3 (Rs. 21700-69100) in the pay matrix or equivalent.	Essential: Graduate degree from a recognized university or equivalent. Desirable: (i) working experience in dealing with Regulatory Authority or Statutory Bodies or Other Government Institutions; (ii) working knowledge of computer; (iii) skill in stenography and typing.

Pg 2 of 50

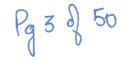
Age Limit for Deputation / Short term Contract
The maximum age- limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications.

^{*}No. of vacancies may be revised upwards in in case vacancies remain unfilled or fresh vacancies arise and may be revised downwards in case existing vacancies are filled up during ongoing recruitment processes.

Notes:

- 1. Deputationists shall not be eligible for consideration for appointment by promotion.
- 2. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government shall ordinarily not exceed three years. It may be extended for another two years such that the maximum period of deputation shall not exceed five years.
- 3. An employee appointed on deputation to any of the above posts may elect to draw either the pay in the scale of pay of the post as shown above, or his pay in the parent cadre with deputation allowance.
- 4. The terms and conditions of Deputation / Short term contract will be in accordance with MCA letter No. NFRA-05 / 19 / 2020 Comp-MCA dated 29.10.2020 (**Appendix II**). Copy of the following letters referred to in the said letter of MCA dated 29.10.2020 are also attached:
- (i) MCA letter No. NFRA-05/19/2019/Comp-MCA dated 28.05.2020 Appendix-III.
- (ii) MCA letter No. NFRA-05/19/2019-Comp-MCA dated 20.10.2020 as amendment to MCA letter No. NFRA-05/19/2019/Comp-MCA dated 28.05.2020 **Appendix IV**.
- (iii) Min. of Urban Development OM No. 12035/12/2013 Pol.II dated 15.01.2014 Appendix V.
- (iv) MCA letter No. NFRA-07 / 1/2018 NFRA-MCA dated 30.12.2020 w.r.t. GPRA is enclosed as Appendix VI.
- (v) MCA letter No. NFRA-05 / 3/ 2020 —Comp-MCA dated 12.10.2020 w.r.t. Allowances and entitlements of NFRA staff on Tour and Transfer along with IBBI Office Orders dated 18.08.2017, 09.10.2017 and 31.12.2019 enclosed as Appendix VII.
- (vi) MCA letter No. NFRA-05 / 19/ 2020 -Comp-MCA dated 24.05.2021 enclosed as Appendix VIII.
- 5. Dearness Allowance: Dearness Allowance (DA) rates in respect of NFRA pay Scales for November, 2021 to January, 2022 is 91.20%. Presently the revision of DA is quarterly, as under –

February, March, April May, June, July August, September, October November, December, January.



Application form for vacancy in NFRA

Post applied for:

Passport size recent Coloured Photograph of applicant

Application is for Deputation / Short term Contract (please tick)

Sl. No.	Particulars	Details to be filled by the Applicant
1.	Name of Applicant	
2.	Present Designation	
3.	Name of Organization employed with	
4.	Type of organization employed with from among:	
	Central Government / State Government / Union Territory Government / Public Sector Undertakings / Autonomous and Statutory Bodies	
5.	Service to which the officer belongs to:	
6.	Contact Details	
	Office Address	
	Email	
	Mobile No.	
	Land Line No.	
7.	Name, Designation, email ID, Phone No of Cadre Controlling Authority.	
8.	Name, Designation, email ID, Phone No of Relieving Authority in case selected.	
9.	Whether currently on deputation? If yes,	_
	Date from which on deputation:	
	Name of organization on deputation to:	
	Designation on which on deputation to	
10.	Date of Birth (attach proof of DOB)	

11.		
		ge of the applicant on the closing date of ceipt of application
12.	Date of Retirement under applicable serv rules where employed.	ice
13.	Educational Qualification	
	Essential Educational Qualification Required for the post	Educational Qualification* possessed by the applicant (attach self-attested supporting document)
	Graduate degree from a recognized university or equivalent.	
	Desirable Qualification stated for the post	Qualification possessed by the applicant (attach self-attested supporting document)
	(i) working experience in dealing with Regulatory Authority or Statutory Bodies or Other Government Institutions;	
	(ii) working knowledge of computer;	
	(iii) skill in stenography and typing.	
	Note: (ii) and (iii) are applicable for Persona	1 or General Assistant (Grade 1, 11 & 111)
14.	In case application is for Deputation:	
	Post Held on regular basis (i.e. substantive) basis	
	Scale of pay drawn on regular basis (i.e. substantive) basis	
	Level of Pay drawn on regular basis (i.e. substantive) basis	
	Date from which service rendered in the said level on regular (i.e. substantive) basis	
15.	Experience* in case application is for Deputat	tion/ Short-term contract
	Grade/ Minimum length of Requirement applied for	ent for the post Actual service details of applicant in this regard
	Grade in which minimum	
	length of service required on	

	regular basis (i.e. substantive) basis	
	Minimum length of service in	
	the Grade on regular basis (i.e. substantive) basis	
		al and an (many official and all distances and all and an analysis
	Give details of Experience in reverse chronologic	al order (may attach additional sneet)
16.	Any other information applicant would like to	
	submit in support of your suitability for the post applied for	
17.	Attested copy of last 5 Years APAR attached **	
10	Copy of Vigilance Clearance attached **	
19.	Statement of Purpose in 100 words	
	,-	

Note-Please page number the entire set of application and attach an index of the documents attached.

It is certified that the details given above are true.

Signature of the applicant

Date



^{*}Kindly attach copy of Educational Qualification and Experience in support of your application as required for the post being applied for.

^{**} To be filled by Competent Authority forwarding the application

It is certified that the details given above are verified with service records of the applicant and found to be correct.

Signature and Seal of the Competent Authority of the organization forwarding the application

Date

Address, Tel. No., and Email id of the Competent Authority forwarding the Application

MINISTRY OF CORPORATE AFFAIRS NOTIFICATION

New Delhi, the 16th May, 2019

- G.S.R. 369 (E).—In exercise of the powers conferred by sub-section (11) of section 132 of the Companies Act, 2013, the Central Government hereby makes the following rules, namely:-
- 1. Short title and commencement. (I) These rules may be called the National Financial Reporting Authority (Recruitment, Salary, Allowances and Other Terms and Conditions of Service of Secretary, Officers and Other Employees of Authority) Rules, 2019.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Definitions. (1) In these rules, unless the context otherwise requires,-
 - (a) "Act" means the Companies Act, 2013 (18 of 2013);
 - (b) "Authority" means the National Financial Reporting Authority (NFRA) constituted under sub-section (1) of section 132 of the Act;
 - (c) "employee" means employee of the Authority including Secretary, Officers and other employees;
 - (d) "Schedule" means the Schedule annexed to these rules.
- (2) Words and expressions used and not defined in these rules but defined in the Act shall have the same meanings as respectively assigned to them in the Act.
- 3. Recruitment and appointment of employees.- (1) The number of posts sanctioned at each level or grade, mode of recruitment, eligibility and composition of Departmental Promotion Committee for each levels or grade shall be such as specified in the Schedule.
- (2) Appointment in all levels or grade shall be made by the Central Government as per the recommendations of the Departmental Promotion Committee as specified in the Schedule.
- (3) The Authority shall invite applications from eligible candidates after observing due process, examine suitability of their candidature and provide the list of eligible candidates to the Departmental Promotion Committee to undertake the selection process.
- (4) The Authority shall forward the recommendations of the Departmental Promotion Committee to the Central Government for consideration and appointment to all the posts.
- 4. Pay, allowances and other benefits. (1) Pay of an employee of the Authority shall be such as per the Level in pay matrix as approved by the Central Government or pay scale as specified in the Schedule.
- (2) An employee appointed on deputation to an ex-cadre post may elect to draw either the pay in the scale of pay of the ex-cadre post or his pay in the parent cadre with deputation allowance.
- (3) The Secretary, officers and employees of the Authority who are not on deputation shall be governed by the new pension scheme.
- (4) The Secretary, officers and employees of the Authority who are on deputation shall be eligible for pension and retirement benefits, if any, as are available to them in their parent Ministry or Department or organization.
- (5) For an employee other than an employee on deputation to the Authority, the Authority may, from time to time, frame such schemes and allow such other benefits for the welfare of the employees on such terms and conditions as may be approved by the Central Government from time to time.
- 5. Official visits abroad.- (1) The official visits to abroad by Secretary, officers and other employees of the Authority shall be undertaken with the prior approval of the Chairperson of the Authority or any other Member or officer of the Authority authorized by the Chairperson.
- (2) Instructions issued by Ministry of External Affairs and Ministry of Finance as amended from time to time shall be applicable.
- 6. Residuary provision.- Matters relating to the terms and conditions of service of the Secretary, Officers and Other Employees of the Authority with respect to which no express provision has been made in these rules, shall be binding on the parties.
- 7. Power to relax.- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.



		year. The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of applications).
--	--	--

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
9. Personal or General Assistant.	*(2019). *(Subject to variation dependent on workload).	Not applicable.	Grade III Rs.20650- 1150(3)- 24100- 1225(1)- 25325- 1325(3)- 29300- 1475(6)- 38150- 1525(2)- 41200- 1740(2)- 44680- 1875(1).	Selection.	Not applicable.	Not applicable.	Not applicable.	Not applicable.	By Deputation or Short Term Contract.	Deputation (including short-term contract): An officer of Central Government or State Governments or Union territories or Public Sector Undertakings or autonomous and statutory bodies: (i) holding analogous post on regular basis in the parent cadre or department; or (ii) with a minimum of six years of	2. Deputy Secretary or Director (National Financial	Not applicable

Pg 9 1/50

74	THE GAZETTE OF INDIA: EXTRAORDINARY [PA	art II—Sec. 3(i)]
74	THE GAZETTE OF INDIA: EXTRAORDINARY Possessing the following educational qualification: Essential: Graduate degree from a recognized university or equivalent. Compared to the property of the property	ART II—SEC. 3(i)
	knowledge of computer; (iii) skill in stenography and typing.	8

		Deputation: Note: Departmental officers in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration
		for appointment by promotion.
		(Period of deputation including period of deputation in another excadre post held immediately preceding this appointment in the same or
		some other organization or department of the Central Government, shall ordinarily not exceed

Pg 11 of 50

deputation shall not exceed five year. The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on	
six years as on the closing date of receipt of	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
10. Personal or General Assistant.	*(2019). * (Subject to variation dependent on workload).	Not applicable.	Grade II Rs.13150- 750(3)- 15400- 900(4)- 19000- 1200(6)- 26200- 1300(2)- 28800- 1480(3)- 33240- 1750(1)- 34990.	Selection,	Not applicable.	Not applicable.	Not applicable.	Not applicable.	By Deputation or Short Term Contract.	Deputation (including short-term contract): An officer of Central Government or State Governments or Union territories or Public Sector Undertakings or autonomous and statutory bodies:	1. Secretary, National Financial Reporting Authority- Chairman; 2. Deputy Secretary or Director (National Financial Financial Reporting Authority or Ministry of Corporate Affairs)-	Not applicable

Pg 12 of 50

·	The second secon		
		(i) holding analogous post on regular basis in the parent cadre or department; or (ii) with a minimum of four years of regular service, in the grade rendered after appointment thereto on regular basis in Level 5 (Rs.29200-92300) in the pay matrix or equivalent. AND Possessing the following educational qualification: Essential: Graduate degree from a recognized university or equivalent.	Member; 3. Executive Director,
		Graduate degree from a recognized university or	

Pg 13 d) 50

78	THE GAZETTE OF INDIA : EXTRAORDINARY					
	Other Government Institutions;					
	(ii) working knowledge of computer;					
	(iii) skill in stenography and typing.					
	Deputation: Note: Departmental					
	officers in the feeder category who are in the direct line of					
	promotion will not be eligible for consideration					
	for appointment on deputation.					
	Similarly, deputationists shall not be					
	eligible for consideration for appointment by					
	promotion. (Period of deputation					
	including period of deputation in another ex-					
	another excadre post held immediately preceding this					

Pg 14 \$ 50

				appointment in
				the same or
				some other
				organization or
				department of
		i		the Central
		l l		Government,
				shall ordinarily
				not exceed
				three years. It
				may be
				extendable for
				another two
		D TR		years and the
				maximum
1				period of
			1	deputation
1 1				shall not
				exceed five
1 1			1	year.
				The maximum
				age-limit for
				appointment by
	1 1			deputation or
				contract shall
			8	be not
				exceeding fifty
				six years as on
				the closing date
				of receipt of
				applications).
				*

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
11.	03	Not	Grade I	Selection.	Not	Not applicable.	Not	Not	Ву	Deputation	1. Secretary,	Not
Personal		applicable.			applicable.		applicable.	applicable.	Deputation	(including	National	applicable.
or	*(2019).		Rs.10940-						or Short	short-term	Financial	
General	* (Subject		380(4)-						Term	contract):	Reporting	
Assistant.	to		12460-						Contract.		Authority-	
	variation		440(3)-							An officer of	Chairman;	
	dependent		13780-							Central		
	on		520(3)-							Government or	2. Deputy	

Pg 15 d) 50

79

0	THE GAZETTE OF INDIA : EXTRAORDINARY						
workload).	15340- 690(2)- 16720- 860(4)- 20160- 1180(3)- 23700.	State Governments or Union territories or Public Sector Undertakings or autonomous and statutory bodies: (i) holding analogous post on regular basis in the parent cadre or department; or (ii) with a minimum of two years of regular service, in the grade rendered after appointment thereto on regular basis in Level 3 (Rs. 21700-69100) in the pay matrix or equivalent. AND Possessing the following educational qualification: Essential: Graduate degree from a recognized university or equivalent.					

(Period of deputation including period of deputation in another excadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government, shall ordinarily not exceed	 THE GAZITIE OF INDIA . EXTRAORDINARY	[PART II—SEC. 3(1)]
deputation including period of deputation in another ex- cadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government, shall ordinarily		
three years. It may be extendable for another two years and the maximum period of deputation shall not exceed five year. The maximum age-limit for appointment by	(Period of deputation including period of deputation in another excadre post held immediately preceding this appointment in the same or some other organization or department of the Central Government, shall ordinarily not exceed three years. It may be extendable for another two years and the maximum period of deputation shall not exceed five year. The maximum age-limit for appointment by	[PART II—SEC. 3(I)]
may be extendable for another two years and the maximum period of deputation shall not exceed five	may be extendable for another two years and the maximum period of deputation shall not exceed five	
The maximum age-limit for	The maximum age-limit for appointment by deputation or contract shall be not exceeding fifty six years as on the closing date of receipt of	

pg 783 50

No. NERA-08/19/2070-Comp-MCA . Government of India Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan New Delhi-110001, Duted 23 October, 2020

To

The Secretary

National Financial Reporting Authority

8th Foor, Hindustan Times Building

Kasturba Ganchi Marg, New Delhi

Subject

Terms and Conditions for Deputation/Short Term Contract in NERA-

reg.

Sir

I am directed to refer to NFRA's letter No. NF-12019(11)/8/2019 dated 02.09.2020, on the subject mentioned above and to say that approval of the Competent Anthonity is hereby accorded for the terms and Conditions for Deputation/ Short Term Contract in NFRA as detailed below in the table:

No.	Type of pay, Allowanees and benefits.	Terms sed Consilieus for empleyes appointed en deputation/Short Term Contract in NERA
1.	I. National Final Allowance and Other I Corporate A May, 2019. II. DOPT OM III. DOPT OM	Short form Contract in NFRA will be in accordance with the following insucial Reporting Authority (NFRA) (Recruitment, Salary, and Other Teims and Conditions of Service of Secretary, Officers Employees of Authority) Rules, 2019 notified vide Ministry of Affairs (MCA) gazette Notification No. G.S.R. 369 (B) dated 16th No. 6/812009-Rett (Pay-11) dated 17.6.2010 No. 2/6/2016-Rett (Pay-11) dated 17.2.2016 No. 2/11/2017-Rett (Pay-11) dated 24.11.17
	Pay and	An employee of Central Government appointed on deputation to a post in NFRA may elect to draw either the pay in:
- 6	Deputation	the scale of pay of the post in NFRA, or his pay in the payent cadre with departation allowance. Deputation allowance will be in accordance with MCA letter No. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 as amended from time to time.
- 6		the scale of pay of the post in NFRA, or his pay in the parent cadre with depotation allowance. Deputation allowance will be in accordance with MCA letter No. NFRA-05/19/2019/COMP.

Pg 19 & 50

	Allowance	Dearness allowance will be as applicable for Central Government employees/NFRA pay scales depending on point 2 above.
		in case of an employee appointed on Short term contract in NFRA, Dearness allowance will be as applicable for NFRA pay scale.
4.	leave Salary and Pension/NPS contribution during the period of deputation	As per existing instructions of Govt of India, the following contributions are payable by NFRA a. Leave Salary Contribution: Leave Salary Contribution has been prescribed as 11% of the pay as prescribed in the FR 116 &117. b. Pension Contribution: as per rates of contribution as prescribed in the FR 116 &.117. The same has the range between 7-23% of the monthly Pay corresponding to the years of services in the parent department. c. NPS Contribution: NPS Contribution, employer's Share shall be at the rate of 14%.
5.	Contributory Provident Fund/Employees Provident Fund	Employer's contribution, will be paid to the lending organisation at the rate of maximum upto 12% of the Pay of the employee, as per EPF Act, 1952 and CPF Rules, 1962
6.	Joining time pay	The Officer/ services would be covered under CCS Joining Time
7.	Medical facilities	Medical facilities shall be as per para VI (a) to (c) (i.e. Group medical Policy, Domiciliary, Annual Health Check-up) of MCA letter No. NFRA-05/19/2019/COMP-MCA dated 28.5,2020
8.	Leave	An employee appointed on deputation / short term contract to NFRA shall be regulated by the leave rules of the percut organisation. Leave will not be a matter of right and prior approval of leave including station leave will be required to be taken from controlling officer concerned in NFRA. Specific office hours for the amployee on deputation / short term contract to NFRA will be as per NFRA / office procedure of NFRA.
9.	Granity Contribution	In case of an employee appointed on Deputation / Short term contract to NFRA, the Grantity for the period of deputation / short term contract will be paid by NFRA to the leading organisation as per rules and rates prescribed by the leading organisation and accepted by MCA as per rules. Grantity Contribution at the maximum rate of One mount's Pay plus Deamess Allowance per annum shall be allowed to an Officer.
10:	Allowance (HRA)	In case of an employee appointed on Deputation / Short term contract in NFRA, HRA will be paid to the employee as per MCA letter No. NFRA 05/19/2019/COMP-MCA dated 28.5.2020. In case the

Generated from collice by RAKESH KUMAN, UNDER SECRETARY, MCA on 20/19/20 00:00 PM

Pg 20 of 50

		employee is residing in GPRA, the payment will be made to directorate of Estates, Ministry of Urban Development. (Ref: MoUI now MoHUA, OM No.12035/12/2013-Pol.II dated 15.01.2014)
		in case of an employee appointed on Deputation / Short term contract NFRA, Transport allowance will be paid as per MCA letter. No. VFRA 05/19/2019/COMP-MCA dated 28.5.2020
		In case of an employee appointed on Deputation / Short term contract in NFRA, Travelling Allowance / Transfer TA will be paid to the employee as nor approval of the MCA.
	_	in case of an employee appointed on Deputation / Short term contract in NFRA, Children Education Allowance will be paid to the employee as per MCA letter no. NFRA-05/19/2019/COMP-MCA Dated 28.05.2020.
14,		in case of an employee appointed on Deputation / Short term contract in NFRA, Leave Page Concession will be paid to the camployee as per VCA letter no. NFRA-05/19/2019/COMP-MCA Dated 28,05.2020 and subject to the condition that the employees has not availed similar active for the same period/block year in his/her parent organization.
	Recilities	FRA/MCA from time to time. However, such allowances as are not imissible to employees of NFRA shall not be admissible to the fficer on deputation/short term contract, even if they were admissible to the the parent organisation.
16.	imployees A citaribution Fi	Il the contribution which the employee contributes such as Provident and Group Insurance, NPS etc. shall be accovered from salary and mitted to the Parent organisations.

- 2. In case of clarification on any matter the decision of MCA/NFRA will be final and binding.
- 3. This issues with the approval of Competent Authority and concurrence of AS&FA vide their note #56 dated 09.10.2020.

Yours faithfully,

(Rakosh Komor)

(Rakesh Kumar) Under Secretary to the Govt. of India

Pg 21 8 50

Appendix-III

No.NFRA-05/19/2019/COMP-MCA Government of India Ministry of Corporate Affairs

5th Floor, A-Wing, Shastri Bhawan New Delhi-110001 Dated the 28th May, 2020

To,

The Secretary, National Financial Reporting Authority (NFRA), Hindustan Times Building, K. G. Marg, New Delhi.

Subject:

<u>Perks and allowances for Employees of National Financial</u> Reporting Authorities (NFRA).

Sir,

I am directed to refer to NFRA's proposal for grant of Perks and allowances for Employees of National Financial Reporting Authorities (NFRA) and convey the approval of the Competent Authority for the following Perks and Allowances for Officers & Staff of NFRA:-

- Dearness Allowance The rate of Dearness Allowance for every rise or fall of 4 points over 4440 points of the All India Working Class Consumer price Index (Base 1960 = 100) shall be at 0.10% of pay.
- II. New Pension Scheme As applicable.
- III. <u>Grade Allowance</u> The Grade Allowance shall be payable to the employees at the rates mentioned below:

SI. No.	Post/Grade		Amount in Rs. Per Month
(i)	Executive Director		20,000/-
(ii)	Grade 'F'		17,500/-
(iii)	Grade 'E'		16,250/-
(iv)	Grade 'D'		11,000/-
(v)	Grade 'C'		8,300/-
(vi)	Grade 'B'		6,800/-
(vii)	Grade 'A'		6,000/-
(viii)	Personal/General	Grade - III	4,100/-
	Assistant	Grade - II	2,200/-
		Grade - I	1,500/-

Contd. Next page

pg 22 of 50

IV. House Allowance - The House Allowance shall be payable at the rates mentioned below:

SI. No.	Post/Grade		Amount of allowance in lieu of residential accommodation in NCR in Rs. Per Month
(i)	Executive Director		67,500/-
(ii)	Grade 'F'		60,700/-
(iii)	Grade 'E'		54,000/-
(iv)	Grade 'D'		47,250/-
(V)	Grade 'C'		40,500/-
(vi)	Grade 'B'		33,750/-
(vii)	Grade 'A'		27,000/-
(viii)	Personal/General	Grade - III	23,500/-
	Assistant	Grade - II	20,000/-
		Grade - I	15,000/-

Notes: In case the employees on Deputation/contract, payment of the allowance, granting of accommodation etc. would be as per terms and conditions of deputation/contract.

V. <u>Family Allowance</u> – The payment of family allowance at the same rate as SEBI that is @ 4% of pay (rounded off to next higher rupee), subject to a maximum as given below:

SI. No.	Post/Grade		Amount in Rs. Per Month
(i)	Executive Director		Not payable
(ii)	Grade 'F'		Not payable
(iii)	Grade 'E'		3,750/-
(iv)	Grade 'D'		3,250/-
(v)	Grade 'C'		1,750/-
(vi)	Grade 'B'		1,750/-
(vii)	Grade 'A'		1,750/-
(viii)	Personal/General	Grade - III	1,575/-
	Assistant	Grade - II	1,400/-
		Grade - I	1,125/-

VI. <u>Medical Benefits:</u>

(a) Group Mediclaim Policy – The provision for medical cover shall be as below:

SI. No.	Post/Grade	Sum Insured in Rs.
(i)	Executive Director	15,00,000/-
(ii)	Grade F/E/D	12,00,000/-
(iii)	Grade C/B/A	9,00,000/-
(iv)	Personal/General Assistant (Grade-III/II/I)	6,00,000/-

Contd. Next page

Pg 23 of 50

The coverage shall be of the following in the policy:

- (i) Self;
- (ii) Spouse;
- (iii) Parents (female employee can have either her parents or her parents-in-law as dependents);
- (iv) Sisters, widowed sisters, widowed daughters, minor brothers and minor sister:
- (v) Children and step-children normally residing with the employee (son up to the age of 25 or till his marriage whichever is earlier and daughter till she gets married);
- (vi) Divorced/separated daughters (including their minor children) and step-mother.

Except for self and spouse, the income for all sources must not exceed Rs. 10,000/- per month for an individual to be eligible for coverage under the policy.

(b) <u>Domiciliary</u> - The scheme of Medical Reimbursement (Non-Hospitalization Claims) shall be as under:

SI. No.	Post/Grade		Overall Total Annual Eligibility in Rs.
(i)	Executive Director		65,000/-
(ii)	Grade F/E/D		58,500/-
(iii)	Grade C/B/A		52,000/-
(iv)	Personal/General	Grade - III	48,750/-
	Assistant	Grade - II	45,500/-
		Grade - I	39,000/-

The medical reimbursement (non-policy claims) may be made on declaration basis as per the above limits.

The following members of employee's family may be allowed:

- (i) Self;
- (ii) Spouse;
- (iii) Parents (female employee can have either her parents or her parents-in-law as dependents):
- (iv) Sisters, widowed sisters, widowed daughters, minor brothers and minor sister;
- (v) Children and step-children normally residing with the employee (son up to the age of 25 or till his marriage whichever is earlier and daughter till she gets married);
- (vi) Divorced/separated daughters (including their minor children) and step-mother.

Except for self and spouse, the income for all sources must not exceed Rs. 10,000/- per month for an individual to be eligible for coverage under the policy.

Contd. Next page

Pg 24 of 50

- (c) Annual Health Check Up The facility of annual health checkup for employees and their spouses shall be available at the rate of Rs. 6,750/-per person in one financial year.
- VII. <u>Leave fare concession</u> The Leave Fare policy shall be applicable for travel within India only.
 - (a) All employees who will have completed one year of service on regular scales of pay as on the date of the journey performed by them and/or members of their family as detailed below may be covered under the scheme for travel within India.
 - (b) The employees will be at liberty to exercise an option to avail LFC one in a block of two years either to place of domicile or other than place of domicile.
 - (c) The Following will be covered under the scheme:
 - (i) Self;
 - (ii) Spouse;
 - (iii) Two surviving unmarried children or step children;
 - (iv) Married daughters who have been divorced, abandoned or separated from their husbands and widowed daughters and are residing with the employee;
 - (v) Parents and/or step mother residing with the employee;
 - (vi) Unmarried minor brothers as well as unmarried, divorced, abandoned separated from their husbands or widowed sisters residing with the employee, provided their parents are either not alive or are themselves dependent on the employee.

Except for self and spouse, the income for all sources must not exceed Rs. 10,000/- per month for an individual to be eligible for coverage under the scheme.

VIII. Group Saving Linked Insurance - The coverage under the Group Saving Linked Scheme on the lines of SEBI as under:

SI. No.	Post/Grade		Entitlement Per Person in Rs.
(i)	Executive Director		11,50,000/-
(ii)	Grade 'F'		11,50,000/-
(iii)	Grade 'E'		11,50,000/-
(iv)	Grade 'D'		11,50,000/-
(v)	Grade 'C'		9,25,000/-
(vi)	Grade 'B'		9,25,000/-
(vii)	Grade 'A'		9,25,000/-
(viii)	Personal/General	Grade - III	8,12,500/-
(/	Assistant	Grade - II	7,00,000/-
		Grade - I	4,50,000/-

The employee's contribution towards GSLI scheme will be paid by NFRA.

Contd. Next page

IX. Reimbursement of Education Expenses – The reimbursement of educational expenses up to two children shall be as under:

SI. No.	Post/Grade		Entitlement Per Month Per Child in Rs.
(i)	Executive Director		4,000/-
(ii)	Grade 'F'		4,000/-
(iii)	Grade 'E'		4,000/-
(iv)	Grade 'D'		4,000/-
(v)	Grade 'C'		4,000/-
(vi)	Grade 'B'		4,000/-
(vii)	Grade 'A'		4,000/-
(viii)	Personal/General	Grade - III	3,200/-
	Assistant	Grade - II	2,400/-
		Grade - I	1,600/-

X. Book Grant – The facility for book grant shall be available as below:

SI. No.	Post/Grade		Amount in Rs. Per Annum
(i)	Executive Director		15,000/-
(ii)	Grade 'F'		13,000/-
(iii)	Grade 'E'		11,000/-
(iv)	Grade 'D'		11,000/-
(v)	Grade 'C'		9,000/-
(vi)	Grade 'B'		8,000/-
(vii)	Grade 'A'		7,000/-
(viii)	Personal/General	Grade - III	6,250/-
	Assistant	Grade - II	5,500/-
		Grade - I	3,500/-

XI. Brief Case - The allowance for purchase of brief case shall be as under:

SI. No.	Post/Grade		Entitlement in Rs. (Once in a Calendar Year)
(i)	Executive Director		9,000/-
(ii)	Grade 'F'		7,500/-
(iii)	Grade 'E'		7,500/-
(iv)	Grade 'D'		7,500/-
(v)	Grade 'C'		5,500/-
(vi)	Grade 'B'		5,500/-
(vii)	Grade 'A'		4,000/-
(viii)	Personal/General	Grade - III	3,000/-
	Assistant	Grade - II	2,000/-
		Grade - I	2,000/-

Contd. Next page

XII. Newspaper – The reimbursement of subscription to newspapers, journal, periodicals etc. shall be as under:

SI. No.	Post/Grade		Entitlement Annum	in	Rs.	Per
(i)	Executive Director				9,6	600/-
(ii)	Grade 'F'				7,3	200/-
(iii)	Grade 'E'				7,2	200/-
(iv)	Grade 'D'				6,6	600/-
(v)	Grade 'C'				4,8	800/-
(vi)	Grade 'B'				4,8	800/-
(vii)	Grade 'A'				4,8	800/-
(viii)	Personal/General	Grade - III			3,6	300/-
	Assistant	Grade - II			3,6	300/-
		Grade - I			3,6	300/~

- XIII. Gratuity The amount of gratuity as applicable to Central Government employees for time to time may be admissible for NFRA employees.
- XIV. <u>Tax on Perquisite</u> The payment of tax on perquisites by NFRA shall be as per relevant provision of the Income Tax Act.
- XV. <u>Local Allowance</u> The Local Allowance shall be payable to staff members in the category of GA/PA Grade-I/II @ 5% of pay (rounded off to next higher rupee), subject to a maximum of Rs. 1250/- p.m.

SI. No.	Post/Grade		Entitlement in Rs. Per Month
(i)	Executive Director		- NA -
(ii)	Grade 'F'		- NA -
(iii)	Grade 'E'		4,750/-
(iv)	Grade 'D'		4,000/-
(v)	Grade 'C'		2,050/-
(vi)	Grade 'B'		2,050/-
(vii)	Grade 'A'		2,050/-
(viii)	Personal/General	Grade - III	1,600/-
	Assistant	Grade - II	1,250/-
		Grade - I	1,250/-

XVI. Local Compensatory Allowance -

SI. No.	Post/Grade	Amount in Rs. Per Month
(i)	GA/PA (III/II/I)	400/-
(ii)	Up to Rs. 75,050/-	500/-
(iii)	Above Rs. 75,050/-	625/-
(iv)	Geade 'F'	1,000/-

Contd. Next page

Pg 27 8 50

XVII. Reimbursement towards Office Entertainment -

SI. No.			Entitlement Annum	in	Rs.	Per
(i)	Executive Director				60	000/-
(ii)	Grade 'F'					000/-
(iii)	Grade 'E'					000/-
(iv)	Grade 'D'					000/-
(V)	Grade 'C'					000/-
(vi)	Grade 'B'					000/-
(vii)	Grade 'A'					000/-
(viii)	Personal/General	Grade - III				NA -
	Assistant	Grade - II				NA -
		Grade - I				NA -

XVIII. Equipment Maintenance Allowance -

SI. No.	Post/Grade		Entitlement in Rs. Per Month
(i)	Executive Director		6,000/-
(ii)	Grade 'F'		4,000/-
(iii)	Grade 'E'		4,000/-
(iv)	Grade 'D'		4,000/-
(v)	Grade 'C'		1,600/-
(vi)	Grade 'B'		500/-
(vii)	Grade 'A'		- NA -
(viii)	Personal/General	Grade - III	- NA -
	Assistant	Grade - II	NA -
		Grade - I	- NA -

XIX. Personal Allowance -

SI. No.	Post/Grade	Amount in Rs. Per Month
(i)	Executive Director	550/-
		000

Note: Admissible on completion of one year after reaching the maximum of scale of pay. The entire amount of Rs. 550/- p.m. will rank for superannuation benefits.

XX. Special Allowance – The Special Allowance shall be payable to employees at the rates mentioned below:

SI. No.	Post/Grade	Amount in Rs. Per Month	
(i) Executive Director		30,000/-	
(ii)	Grade 'F'	19,000/-	
(iii)	Grade 'E'	17,000/-	
(vi)	Grade 'D'	12,000/-	
(v)	Grade 'C'	9,500/-	
(vi)	Grade 'B'	7,250/-	
(vii)	Grade 'A'	6,500/-	

Contd. Next page

Pg 28 of 30

The entire amount of Special Allowance shall count for Dearness Allowance and Superannuation benefits.

- XXI. Residential Office Allowance Residential Office Allowance shall be made available at Rs. 20,000/- p.m. for ED.
- XXII. <u>Deputation Allowance</u> The deputation allowance shall be as below:

SI. No.	Particulars	INR 1 200/- n m	
(i)	An officer deputed to an organization at the same center		
(ii)	An officer deputed at outstation center	7.75% of pay with a maximum of INR 2,300/- p.m.	

In case of employees on deputation/contract, payment of the allowance, would be as per terms and conditions of deputation/contract, or in the absence of such conditions on rates as above.

XXIII. Conveyance allowance (Petrol allowance) — The reimbursement of conveyance expenses shall be in terms of an amount equal to liters of petrol as per table below. The employees need not own a vehicle for claiming conveyance expenses:

SI. No.	Post/Grade		Amount of reimbursement equal to liters of petrol Per-
(i)	#Executive Director		375
(ii)	#Grade 'F'		
(iii)	Grade 'E'		340
(iv)	Grade 'D'		× 280
(v)	Grade 'C'		240
(vi)	Grade 'B'		210
(vii)	Grade 'A'		180
(viii)	Personal/General	One de III	180
	Assistant	Grade - III	135
		Grade - II	90
		Grade - I	50

Note: #The officials of Grade 'F' and above will be eligible if they have not provided with vehicles at NFRA cost.

XXIV. <u>Driver's Salary</u> – The reimbursement of expenditure on driver salary to all eligible employees shall be as under:

Post/Grade	Amount in Rs. Per Month	
Grade 'C' to Grade 'E'	16,000/-	

The officials of Grade 'F' and above will be eligible for reimbursement of driver salary if they have not provided with vehicles at NFRA cost. The officials of Grade 'C' will become eligible after serving 5 years in the grade.

Contd. Next page

×

Pg 29 & 50

XXV. Reimbursement towards computing device, phone and internet connectivity and mobile handset*.

SI. No.	Post/Grade	Monetary Limit in (Rs.) inclusive of taxes and incidentals, if any, for			
		Computing Devices including accessories (Once in four years)	Mobile Handsets including accessorie	Phone and internet connectivity, including accessories (Annually or proportionately for the period in a year, as the case may be)	
(i)	Executive Director	80,000/-	70,000/-	No Limit	
(ii)	Grade 'F'	60,000/-	60,000/-	54,000/-	
(iii)	Grade 'E'	60,000/-	48,000/-	42,000/-	
(iv)	Grade 'D'	60,000/-	42,000/-	42,000/-	
(v)	Grade 'C'	Need based,	30,000/-	18,000/-	
(vi)	Grade 'B'	as may be	20,000/-	12,000/-	
(vii)	Grade 'A'	approved by	15,000/-	10,000/-	
(viii)	Personal/ General Assistant	Chairperson	Need based, as may be approved by Chairperson	Need based, as may be approved by Chairperson	
(ix)	PS to Chairperson on WTM and Protocol Officer	~	30,000/-	30,000/-	
(x)	Others	Need based, as may be approved by Chairperson			

- 2. The 68 posts in NFRA were created with the approval of Department of Expenditure, Ministry of Finance and the Grades/Pay Scale are as per SEBI Scales. Whenever SEBI revises its Pay Scale, Perks and Allowances (for those approved for NFRA), corresponding changes will be applicable to NFRA also.
- 3. This issues with the approval of Competent Authority and after Consultation with D/o Expenditure vide their ID No. 19047/6/2020-EIV dated 13.5.2020.

Yours faithfully,

Dakeshlumar

(Rakesh Kumar)

Under Secretary to the Government of India

Pg 30 \$ 50

191606/2021/IT NFRA

File No.NFRA-05/19/2018-Comp-MCA

No. NFRA-05/19/2019-Comp-MCA Government of India Ministry of Corporate Affairs

· 5th Floor, 'A' Wing, Shastri Bhawan New Delhi-110001, Dated October, 2020

To

The Secretary National Financial Reporting Authority gth Foor, Hindustan Times Building Kasturba Gandhi Marg, New Delhi

Subject: . . Perks and allowances for employees of National Financial Reporting Authority (NFRA) -reg.

Sir

I am directed to refer to the Ministry's letter no. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 on the subject mentioned above and to convey modifications as contained in Para 2 hereunder.

- (i) A footnote is inserted in the relevant para of Grade allowance (i.e. Para 1, column III), with the remarks the entire amount of Grade allowance shall count for Dearness Allowance and Superannuation benefits.
- (ii) The sentence 'whenever SEBI revises its Pay scale ... NPRA also' in para 2 of letter no. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 may be read as "Whenever SEBI revised its pay scales, corresponding changes will be applicable to NFRA also. Regarding Perks and allowances, whenever IBBI revises them, the corresponding changes will be applicable to NFRA also."
- Other contents of letter No. NFRA-05/19/2019/COMP-MCA dated 28.05.2020 remain unchanged.
- This issues with the approval of competent authority and concurrence of AS&FA vide their note # 34 in file No. NFRA-05/18/2020-Comp-MCA (Comp No. 170955) dated 21.09.2020.

Yours faithfully,

(Rakesh Kumar) Under Secretary to the Govt. of India

Signature Not Verified

Digitally Date: 2020.10.20 5:44;42 IST

pg 31 d) 50

APPENDIX -V



No.12035/12/2013-Pol.II
Government of India
Ministry of Urban Development
Directorate of Estates
Policy-II Section

Nirman Shavan, New Delhi - 110 108.

Dated the 15th January, 2014

OFFICE MEMORANDUM

Subject: Retention of General Pool Residential Accommodation by the Central Government Officers on deputation to Public Sector Undertaidings/Statutory/Autonomous Sodies and on deputation to ineligible offices at Delhi after serving on central deputation under Central Staffing Scheme.

The following guidelines were issued vide O.M.No.12035/14/92-Pol.II dated 11.10.2000 for retention of General Pool Residential Accommodation by the Central Government Officers on deputation to Public Sector Undertakings/Statutory/Autonomous Bodies:

- (i) officers posted to PSUs/Statutory/Autonomous Bodies, etc. on deputation basis, at the time of its initial constitution, may be allowed retention of General Pool Residential Accommodation that they were occupying for a maximum period of 5 years and the concerned organisation should pay an amount equivalent to the House Rent Allowance admissible to the officer plus the flat rate of licence (see prescribed by the Central Government from time to time in respect of said General Pool Residential Accommodation. The concerned organizations may, however, recover normal licence fee from the officers.
- (ii) the officers posted to PSUs/Statutory/Autonomous Bodies, on mandatory basis or under Central Staffing Scheme may be considered eligible for allotment/retention of General Pool Accommodation and the concerned organisation should pay an amount equivalent to the House Rent Allowance admissible to the officer, plus the flat rate of licence fee prescribed by the Central Govt, from time to time, in respect of the General Pool Residential Accommodation to be allotted/retained by such officers. The organisation may, however, recover normal licence fee from the concerned officers; and
- (iii) the office of the Establishment Officer, Department of Personnel & Training shall issue a certificate that the posting of the officer concerned to the PSUs etc. is on mandatory basis, or under Central Staffing Scheme, without seeking his/her option, and is in public interest.
- 2. In addition to the above existing provisions on this matter and the difficulties faced by the All India Services Officers and Central Group 'A' Civil Services Officers, who join a non-CSS post for balance tenure of their central deputation after serving four

Pg 32 of 50

:2:

years on Central Staffing Scheme, for retention of general pool residential accommodation, it has also been decided by the competent authority that

- retention of general pool residential accommodation may be allowed to the All India Services Officers and Central Group 'A' Civil Services Officers, who serve on Central Staffing Scheme (CSS) post under central deputation for at least four years and thereafter, join a non-CSS post for balance tenure of their central deputation as long as the non-CSS post is located in
- (ii) In such cases, the Establishment Officer would issue a certificate to the effect that the officer concerned had served for at least four years in CSS post and she/he needed to retain Government accommodation for her/his balance tenure on non-CSS post.
- (iii) The concerned organization shall recover from the salary of the officer concerned an amount equivalent to House Rent Allowance admissible and normal licence fee as prescribed for the accommodation by the Central Government from time to time and remit the amount so recovered to the Directorate of Estates every month.

These orders are issued in supersession of O.M.No.12035/14/92-Pol.II detect 11.10.2000

> (J.P.Rath) Deputy Director of Estates Ø 2306 1372

To

- 1, All Ministries/Departments of the Government of India.
- All Sections and Officers of Directorate of Estatels.
- 3. All Regional Offices of the Directorate of Estates.

Copy for information to:

- PS to UDM/Mos (UD)
- 2. Sr.PPS to Secretary: (UD)
- 3.
- PPS to Joint Secretary (L&E), MoUD
 Deputy Secretary [Cabinet], Cabinet Secretarist, Reshtrapati Bhawan, 4. New Detta - 110 004.
 - [W.r.t. CCA Meeting dated 2012.2013:Case No.111/CCA/2013:ftem No.97
- 5. The Establishment Officer, Department of Personnel & Training. North Block, New Dalhi-110 001.
- 6. Secretary; Department of Public Enterprises, Block No.14, CGO Complex Lodhi Road, New Delhi -- 110 003.
- PS to DE.
- Sr.Technical Director, NIC, Nilman Shavan With a request to upload the B. O.M. on the website of the Directorate of Estates.
- OL Section, Directorate of Estates for Hindi Translation.
- 10. Guard File.

Deputy Director of Estates @ 2406 1372

Pg 33 8 50

APPENDIX -VI

No. NFRA -07/1/2018-NFRA-MCA Government of India Ministry of Corporate Affairs

> 5th Floor, A-Wing, Shastri Bhawan, New Delhi-110001 Dated the 30th December, 2020

To,

The Secretary,

National Pinancial Reporting Authority, 8th Floor, Hindustan Times Building. Kasturba Gandhi Marg, New Delhi-110001

Subject:

Implementation of the decision taken in the Case No. 56/CCA/2020 in the meeting of Cabinet Committee on Accommodation held on 19.06.2020 regarding inclusion of National Financial Reporting Authority (NFRA) and Investors Education and Protection Fund Authority (IEPFA) in the list of organizations eligible for General Pool Residential Accommodation (GPRA).

Sir,

I am directed to refer to NFRAs letter No. B-11011/1/2019-O/o Secy-NFRA dated 8.7.19 on the above mention subject and to state that the proposal of NFRA was placed before the Cabinet Committee on Accommodation. Directorate of Estates, M/o Housing & Urban Affairs has informed that the Competent authority has approved the proposal for allotment of General Pool Residential Accommodation to (i) Chairperson, Members (full time) and Secretary of National Financial Reporting Authority (NFRA); (ii) deputationists to NFRA on mandatory posting by Department of Personnel and Training, as per their Commonwealth subject ... to Games Village, entitlement availability. Accordingly, the above mentioned officers and employees shall be eligible for allotment of General Pool Residential Accommodation on maturity of their turn in the waiting list subject to fulfilment of other usual terms and conditions.

Yours faithfully,

(Rakesh Kumar)

Under Secretary to Government of India

Copy to: Under Secretary (General), MCA

CONSIGNEE, HER

kg 34 of 50

No.NFRA-05/3/2020-Comp-MCA Government of India Ministry of Corporate Affairs

> 5th Floor, 'A' Wing, Shastri Bhawan New Delhi-110001, Dated:-12th October, 2020

To

The Secretary
National Financial Reporting
Authority 8th Foor, Hindustan
Times Building Kasturba Gandhi
Marg, New Delhi

Subject: Allowances and Entitlements of NFRA Staff on Tour and Transfer.

Sir.

I am directed to refer to NFRA's letter No. NF-12027/1/2020 dated 24.01.2020 and dated 23.07.2020, on the subject mentioned above and to say that approval of the Competent Authority is hereby accorded to NFRA for adopting 18.08.2017 order of IBBI (with retrospective effect so as to clear pending cases of its staff), along with modifications issued by IBBI on 09.10.2017 and thereafter. The approval is subject to following conditions:

- For domestic travel, restrictions such as travel on Air India, and bookings directly on Air India website or through Balmer Lawrie/ ITDC/IRCTC would be applicable.
- ii. Parity with MEA rates of Daily allowances would be maintained.
- iii. Approval authority for International travel of NFRA staff will be as follows:
- a. In case of foreign visits of Chairperson/Member/composite delegation headed by Chairperson/Member, the approving authority will be Hon'ble CAM and Screening Committee of Secretaries (SCoS) and no splitting should be allowed.
- b. In case of foreign visits of Other Officers & Staff the approving authority would be Hon'ble CAM/Secretary Corporate Affairs in consonance with Government of India, Ministry of Finance, Department of Expenditure OM No. 23(2)/E.Coord-2006 dated 07/01/2010.
- 2. This issues with the approval of Competent Authority and concurrence of AS & FA vide their note#46 dated 21.09.2020.

Generated from eOffice by RAKESH KUMAR, UNDER SECRETARY, MGA on 13/10/20.01;39 PM

File No.NFRA-05/3/2020-Comp-MCA

Yours faithfully,

Pakesh Kumar)
Under Secretary to the Govt. of India

Generated from eOffice by RAKESH KUMAR, UNDER SECRETARY, MCA on 13/10/20 01:39 PM

Pg 36 of 50

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

7th Floor, Mayur Bhawan, Connaught Place, New Delhi - 110 001

No. IBBIA4/TA RULES/ESTT.

Date: 18.98.2017

TRAVELLING AND HALTING ALLOWANCE GUIDELINES

These Travelling and Halting Allowance Guidelines will be called "INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (IBBI) TA GUIDELINES". These guidelines provide for eligibility, approval of tour programme, entitlement of journeys on tour or training. Daily Allowances, foreign tour, Airline Rules, calculation of Daily Allowance, etc.

1. ELIGIBILITY

All officers (including Trainee Officers, Consultants, Research Associates) of the Board proceeding on official tour, which is duly approved by the competent authority are eligible.

2. APPROVAL OF TOUR PROGRAMME

A visit to a place out of Headquarter on official work is to be recommended? approved by the following:

Designation	Tour to be recommended by	Tour to be approved by
Chalsperson	1	Self
March Marchar	- Programme 1	Chairperson
Whole time Member Executive Directors	Whole time Member	Chairperson
Chief General Mgr.	ED	Whole time Member
DGM / AGM	CGM/GM	Respective Executive
Below AGM	Concerned controlling officer (CGM / GM)	Respective Executive

(approval of tour programme should be submitted in prescribed form (Annexure A)

3. ENTITLEMENT OF JOURNEY ON TOUR OR TRAINING IN INDIA

3.1 The grade-wise hotel entitlement is as under: -

Category	Class of travel	Hotel enlittement
		(Rs.)
ÉD	Business Class by air or AC-I by train	7500
CGM / GM	by air of AC	4500

Pg 37 of 50

DGM / AGM	Economy Class by air or AC - II by train	2250
	Economy Class by air or AC – III by train	750

- 3.2 All mileage points earned by IBBI officers on tickets purchased for official travel shall be utilized for other official travel. Any usage of these mileage points for purpose of private travel by an officer will attract departmental action. This is to ensure that the benefits out of official travel, which is funded by IBBI, should accrue to IBBI.
- 3.3 IBBI officers can also travel by Premium Trains / Premium Tatkal Trains / Suvidha / Shatabdi / Rajdhani / Duronto Trains which have Dynamic / Flexi fare as per their entitlement.
- 3.4 In case any officer / official is required to travel over his entitlement, specific approval of the Chairperson is to be obtained before undertaking the journey.
- 3.5 In case of places not connected by air / rail, travel by AC bus for all those entitled to travel by AC II / Deluxe bus is allowed.
- 3.6 In case of road travel between places connected by rail, travel by any means of public transport is allowed provided the total fare does not exceed the train fare by the entitled class.
- 3.7 In case of non-availability of seats in entitled class, officials may travel in the class below their entitled class.
- 3.8 Entitlement for journey by Sea or by River Steamer
 - (i) For places other than Andaman & Nicobar Group of Islands and Lakshadweep Group of Island* -

AGM and above

Highest Class / Deluxe Class

Below AGM

Lower class (below Highest Class) if

there are two classes only on the

steamer.

(ii) For travel between the mainland and the A&N Group of Islands and Lakshadweep Group of Island by ships operated by the Shipping Corp. of India Ltd.: -

GM and above

Deluxe Class

DGM and AGM

First / A Cabin Class.

Below AGM

Second / B Cabin class.

4. DAILY ALLOWANCE / FOOD ALLOWANCE ENTITLEMENT

Category	Daily Allowance / Food Allowance
ED	Rs.1200 per day
CGM / GM	Rs.1000 per day
DGM / AGM	Rs. 900 per day
Grade A / B / C/ Trainee Officers / Consultants / Research	Rs. 800 per day
Associates	

4.1 There will be no separate reimbursement of food bills, instead the lump-sum amount payable will be as per (4) above. However, no voucher will be required for the expenses incurred on food bill.

5. INTERNATIONAL TRAVEL ENTITLEMENT

5.1 International travel entitlement will be as under : -

Chairperson As prescribed for a Secretary to the

Govt, of India.

Whole-Tima Members As prescribed for Group 'A' officer

of equivalent rank of the Central

Government.

Executive Director Business Class / Club Class

CGM /GM/DGM/below Economy class

Note: Foreign air travel involving 8 hours or more may be undertaken by Business Class for all category officers

5.2 Daily Allowance rates for foreign travel will be regulated as prescribed by Ministry of External Affairs from time to time.

6. AIRLINE RULE

Air journey is to be undertaken by Air India / Indian Airlines only. However, the journey can be undertaken by private airlines provided :

- i) Air India / Indian Airlines flight for the required sector and time is not available.
- Air India / Indian Airlines flight is not available within the period of scheduled departure of one hour.
- iii) The air fare of private airlines is on lower side by more than Rs.1000/-.
- Officers should try to make their bookings in advance to the extent possible, so that benefits of discounted fares can be obtained. However, the official work should not be deferred because discounted fares are not available.

Pg 39 of 50

 Under no circumstances, fare should exceed the normal fare of the entitled class offered by Indian Airlines / Air India or their subsidiaries.

7. CALCULATION OF DAILY ALLOWANCE

7.1 If the absence from Hqr. is less than 6 hours: If the absence from Hqr. is between 6 hr to 12 hrs.

30% of the Daily Allowance 70% of the Daily Allowance

If the absence from Hgr. is more than 12 hrs:

100% of the Daily Allowance

Absence from Hqr. will be reckoned from midnight to midnight and will be calculated on a per day basis.

7.2 In case of stay / journey on Govt. ships, boats, etc. or journey to remote places on foot / mules, etc. daily allowance will be paid at rate equivalent to that provided for reimbursement of food allowance. However, in this case the amount will be sanctioned irrespective of the actual expenditure incurred on this account with the approval of the Head of the Deptt. / competent authority.

8. CONVEYANCE WHILE ON TOUR

Employee proceeding on I return from tour will be reimbursed conveyance charges as under . -

- From / to their residence to / from railway station / bus stand / airport.
- From / to such station to / from the place of work or place of residence at the temporary headquarters
- iii) Between railway station / bus stand / airport and another enroute for the purpose of catching a connecting bus / flight / train.
- iv) To / from a hotel or restaurant at a place enroute, such trip being necessitated by enforced halt at the place for a duration of six hours or more.
- Employees traveiling in groups of two or more should as far as possible endeavour to share the same conveyance so as to keep the expenditure within the limits of necessity.
- vi) No employee shall claim payment in excess of the actual expenses incurred by him / her.
- vii) Reimbursement of conveyance charges will be allowed only when the distance covered is 1/2 kilometre and above and the employee certifies in the relevant bill of having actually incurred the experiditure.

Pg 40 of 50

- viii) While making claims on account of conveyance charges, employee will state clearly the distance involved, the mode of transport utilized and the expenses paid.
 - Where office boxes or other heavy luggage or valuable documents are required to be carried on behalf of the Board, the employee concerned may be reimbursed taxi charges for travel from office to residence and vice versa. However, carrying inspection papers, compliance reports, records of findings of inspection etc. which can normally be carried in leather bags will not qualify for taxi charges. Certification may be obtained from the controlling / competent authority for carrying heavy luggage or valuable documents on behalf of the Board and the same may be submitted along with the TA Bill.
- Employee returning from tours by rail, shall alight at the station nearest to their residence where train has a scheduled halt and claim conveyance charges accordingly, even though the ticket may be valid for journey upto the terminal if an employee prefers to travel up to the terminal, the conveyance charges will be reimbursed on the basis of termination of journey at the point nearest to the employee's residence.
- (xi) Employees are required to use public conveyance in connection with the Board's work. Expenses actually incurred by them on such occasions for paying fares for the hire of taxi, auto rickshaw and or any other mode of public conveyance, or for the purchase of bus / rail tickets will be reimbursed.
- (Xii) Officers in the rank of AGM and above may hire private AC taxi during tour outside Hqr., depending upon the exigencies of work.

9, TOUR ADVANCE

Tour advance may be claimed by submitting the prescribed application form (Annexure 'D') along with duly approved note of the tour programme approved by the competent authority as per the entitlement. Advance will be granted as per the full entitlement based on the approved tour programme.

10. SUBMISSION OF BILLS

- 10.1 In case advance taken: Tour bill should be submitted in the prescribed form (Annexure F) along with the supporting bills, within ten days of completion of tour or resumption of duty. However, the unutilized advance, if any, should be refunded immediately within seven days.
- In case of advance not taken: The tour bill (as per prescribed form (Annexure E) should be submitted within one month from the date of completion of return journey otherwise the claim for the particular journey will be forfeited.
- 10.3 The officers should ensure that proper receipts and vouchers are submitted

11 LEAVE DURING TOUR

- 11.1 If the employee takes casual leave or restricted holiday while on tour, the employee is not entitled to draw daily allowance during such leave.
- If the employee absents from duty for a short period i.e. on medical grounds or other similar grounds and it becomes necessary to treat such period of absence as ordinary/ sick leave, there being no casual leave to his credit, the employee is allowed Travelling Allowance / Dally Allowance for return journey provided satisfactory evidence is produced to show that he returned to his Hqr. direct from the place of tour.
- If an employee avails of ordinary leave before commencement of tour / training programme and joins duty directly at the temporary Hgr. after expiry of leave, the employee is entitled to draw travelling and daily allowance in respect of both outward and return journeys. The employee is paid daily allowance for the number of days the employee attends to duties at the place of tour / training.

12. TRAVEL BY CIRCUITOUS ROUTE DURING TOUR

When an employee perform journeys on tour by a longer or a circuitous route and by different classes of accommodation to suit their own convenience, claims for fares in such cases will be admitted on the following basis, provided that it does not exceed the entitlement.

 Fare to the distance by the class actually travelled from the place of the tour to the place of halt

Plus

b) Fare for the distance by the class actually travelled from the place of halt to the headquarters provided that (a) + (b) above does not exceed the fare for the entitled class for the journey between the Hgr., and the place of tour.

13. OUTWARD / INWARD JOURNEY

Journey by Air / Train

Employee should undertake the journey by air/ train in such a way that the duration of his absence from Hqr. is kept to the minimum. If for any special reason the cutward / return air journey has to be performed by earlier / later flights / train, the reason should be recorded in the tour programme which are put up for approval to the appropriate authority.

Pg 42 of 50

14 RESUMPTION OF DUTY ON RETURN FROM TOUR

The employee returning from tour should attend office on the same day within a reasonable time after visiting home etc. due consideration being given to the late arrival of flight / train, distance between airport / railway station and the residence etc. The cases requiring relaxation in such matters may be decided at the discretion / with prior approval of the competent authority.

15. WHEN EMPLOYEE STAYS IN BOARD'S GUEST HOUSE

An employee shall be eligible for the usual Daily Allowance but not reimbursement of expenses for boarding and any other charges charged by guest house authority.

16. TRAVEL BETWEEN PLACES NOT CONNECTED BY RAIL

In respect of the journeys undertaken by full taxl / auto rickshaw or on a sharing basis / per seat basis or by his own car / own motor cycle / scooter, between places not connected by rail, reimbursement of fares may be made subject to the ceiling for travel in First Class by rail for the distance by road by the direct route or actual charges, whichever is less. In respect of journey in hilly areas, reimbursement of taxl / auto rickshaw charges may be made to the extent of first class rail fare as charged by Railways for hilly areas.

17. PLACES TO BE VISITED IS WITHIN 500 KMS

Where the place to be visited is within 500 Km and where overlight journey is possible, the employee should perform the journey by rail as per the admissible class. Relaxation, if any, would be given by tour approving authority after recording approvals etc. and the reasons for the same in writing.

18. TRAVELLING ALLOWANCE ON TRANSFER

18.1 Composite Transfer and Packing Grant (CTG)

- (a) The Composite Transfer and Packing Grant shall be paid at the rate of 80% of the last month's basic pay in case of transfer involving a change of station located at a distance of more than 20 km from each other. However, for transfer to and from the Island territories of Andaman Nicobar & Lakshadweep, CTG shall be paid at the rate of 100% of last month basic pay drawn. Further, NPA and MSP shall not be included as part of basic pay while determining entitlement of CTG.
- (b) In cases of transfer to stations which are at a distance of less than 20 km from the old station and of transfer within the same city, one third of the composite transfer grant will be admissible provided a change of residence is actually involved.
- (c) In cases where the transfer of husband and wife takes place within six months,

Pg 43 of 50

20.4

grant on transfer shall be allowed to the spouse transferred later. No transfer grant shall be admissible to the spouse transferred later, in case both the transfers are ordered within 60 days. The existing provisions shall continue to be applicable in case of transfer after a period of six months or more.

18.2 <u>Transportation of personal effects</u>

	By train / Steamer	By Road
ED .	6000 kg by goods train / 4 wheeler wagon/1 double container	Rs.50 per km.
CGM/GM:	6000 kg. by goods train / 4 wheeler wagon / 1 single contrainer	Rs,50 per km
DGM/AGM:	3000 kg.	Rs. 25 per km.
Below AGM:	1500 kg.	Rs. 15 per km.

The rates will further rise by 25% whenever DA increases by 50%. The rates for transporting the entitled weight by Steamer will be equal to the prevailing rates prescribed by such transport in ships operated by Shipping Corp. of India The claim for reimbursement shall be admissible subject to the production of actual receipts / youchers by IBBI official. Production of receipts / youchers is mandatory in respect of transfer cases of North Eastern Region. Andamen & Nicobar Island and Lakhshwadeep also.

18.3 <u>Transportation of Conveyance</u>

AGM and above : 1 motor car etc. or 1 motor cycle / scooter
Below AGM : 1 motor cycle / scooter / moped /bicycle

19. BOOKING OF TICKETS AND CANCELLATION

- 19.1 Air tickets may be booked through Air India / Indian Airlines directly or through the public sector travel agents viz. M/s. Ashok Travel and Tours and M/s. Balmer & Lawrie.
- 19.2 The employee will not claim any commission / charge for booking the ticket.
- 19.3 The payment in respect of the cost of the ticket purchased will be made once in a fortnight and as such, the consolidated bill respect of bookings made in each fortnight may be settled in the following week.
- The Board may allow expenditure incurred on cancellation of tickets purchased provided such cancellation is made in the interest of the Board. The Board may also allow cancellation charges on tickets so purchased if cancellation is occasioned by the employee's own illness and the request is duly supported by a medical certificate from a registered medical practitioner.

Pg 44 of 50

20. EXPENDITURE MANAGEMENT - ECONOMY MEASURES AND RATIONALIZATION OF EXPENDITURE

All officers are to travel in economy class only for domestic travel except in the case of Executive Directors who may travel in executive class. Officers may travel by entitled class for international travel, however, Executive Directors may travel by business class. In all cases of air travel, only the lowest fare air tickets of the entitled class are to be purchased / procured. No companion free ticket on domestic / international travel is to be availed of.

21. STAY IN HOTEL ROOM WITH HIGHER TARIFF

Sometimes, officers prefer to stay in hotel rooms where hotel taniffs are higher than the entitled limits applicable in their cases, as the concerned hotels offer certain discounts in the hotel tariffs. However, in such cases, the taxes are levied on the original tariffs i.e. without taking into account the discount offered. It is clarifled that in such cases, taxes etc. should be reimbursed only to the extent leviable on the limits applicable in their cases.

22. PAYMENT OF TAXES ON LODGING CHARGES

The above limits of reimbursement of lodging charges for stay in hotels, lodging houses, etc are inclusive of taxes

23. HALTING ALLOWANCE NOT TO EXCEED THE NUMBER OF DAYS OF ABSENCE FROM HEADQUARTERS

The payment of Halting Allowance / Dearness Allowance should not normally exceed the number of days for which an officer is away from the headquarters (subject to existing rounding off facility). The intention is that an officer availing of hotel facility should so adjust his stay that the officer is not required to pay a full (additional) day's lodging charges for a part of the day not involving night stay.

24. ADMISSIBILITY OF HALTING ALLOWANCE / TRAVELLING ALLOWANCE FOR ATTENDING TRAINING PROGRAMME

When officers deputed for training / on tour are provided with lodging / boarding facilities by the host institution, they are entitled for Halting / Travelling Allowance at 1/4th of the normal rate. Such officers may be paid a minimum of one day's halting allowance at normal rate for the journey period, even though the time spent on travel may be for a few hours. However, it should be ensured that the number of days for which halting allowance is paid at normal and reduced rates does not exceed the total number of days of absence from Hqr.

Pg 45 of 50

25. SHARING OF HOTEL ROOMS

If more than one officer shares a room in a hotel, only one officer will be eligible to claim reimbursement of both lodging as well as boarding expenses. The other coshares will be eligible to get only boarding charges according to their respective eligibility.

26. SETTLEMENT OF CLAIMS WITH IRREGULARITY IN HOTEL BILLS

Where there is prima facie evidence to suggest that the hotel bills represent more than what has actually been spent or on the basis of investigations carried out by the Board, there are reasons to believe that the bills are inflated, office may treat such cases instances of irregularity and reject the same as inadmissible or 'hotel stay' basis indicating the reasons thereof. The bill may, however, be settled on the basis of per diem halting allowance as admissible. The decision in this regard should be taken by the competent authority and the concerned officer advised suitably. If such instances recur particular cases may be referred to Vigilance Cell with Head of the Deptt. specific recommendations / comments.

27. FORCED HALTS ON ACCOUNT OF TRANS-SHIPMENTS

Officers on tour are sometimes required to take halts during journeys at trans-shipment centres / intermediate railway station / airport, for want of connecting train / flight and stay in hotel / retiring room. In such cases of enforced halt involving night stay at transit point, the officers may be reimbursed hotel expenses at prescribed rates subject to the condition that the total number of days for which halting allowance / hotel expenses are paid, does not exceed the total number of days for which they are entitled to halting allowance for the tour, in question.

28. JOURNEY IN NOR FOR OFFICIAL PURPOSES / TRAINING

If any official is required to visit any place in NCR for official purposes / training, the employee will not be entitled for any Travelling Allowance and as such it will be treated as a local journey.

29. PAYMENT MADE THROUGH CREDIT CARD

Officers on tour may, if they so desire, avail of the credit card facility even though they have drawn advances towards halting allowance.

30. FORMS

1. 2. 3. 4. 5.	ANNEXURE - A ANNEXURE - B ANNEXURE - C ANNEXURE - D ANNEXURE - E ANNEXURE - F	8 - 880063	Form for approval of tour programme. Requisition for booking of air tickets Requisition for hotel booking. Application for tour advance. Travelling Allowance bill for tour. Application for advance towards foreign exchange allowance.
----------------------------	---	------------	--

. ...

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA 7th Floor Mayur Bhawan, Connaught Place,

New Oatt - 110 001

No. IBBI/44/TA RULES/ESTT

Date: 09 10.2017

OFFICE ORDER

SUBJECT: REVISION OF TRAVELLING AND HALTING ALLOWANCE GUIDELINES

in partial modification of Travelling and Halting Allowance Guidelines circulated the tid IBBI/44/TA RULES/ESTT. Dated 18.08.2017, it has been decided to revise the Trave inglesh Halting Allowances as undere: -

ENTITLEMENT OF JOURNEY ON TOUR OR TRAINING IN INDIA Sr. No. 3:

The revised grade-wise hotel / lodging entitlement is as under : -3.1

		EVISED	eren - energy - a addition manages - a site - a desire
	Lodging (Amt. pe	er diem, exclusive o	ftax)
Category	Cat,	Cat. II	Cat. III
ED	7500	7000	7000
CGM	7500	7000	7000
GM	6500	5000	3500
DGM .	6500	5000	3500
AGM	4500	3000	2000
Grade A / B / Trainee officers / Consultants / RAs	3500	2500	2000

- Category I Cities:

* *

Mumbai, Kolkata, Delni. Chennai, Bangalore & Hyderabad

All State Capitals and Union Territories. Category II Cities:

Category III Cities

All other Centres Cities

Contd..2..

ηSi



The revised entitlement is as under : -

	REVISED	The same of the same same same same same same same sam
Category	Mumbai, Delhi, Kolkata,	Other Centres
	Chennai, Bangalore and	(Rs./per day)
	Hyderabad (Rs./ per day)	
ED	1800	1500
		and the second s
CGM	1800	1500
GM	1800	1500
DGM .	1500	1300
AGM	1500	1300
Grade A / B /	1500	1300
Trainee officers		
Consultants / RAs	1400	1200

Sr. No. 5 INTERNATIONAL TRAVEL ENTITLEMENT

5.2 Daily Allowance rates for foreign travel will be as under ...

Category	Daily Allowance Rates
ED	Us\$ 500
CGM	US\$/400 \;
GM	US\$ 400
AGM	US\$ 300
Grade A / B / Trainee Officers	US\$ 300
Consultants / RAs	US\$ 250

The above changes will be effective from 05.10.2017.

All other terms and conditions governing Travelling and Halting Allowance will remain unchanged.

(Uinesh Kumar Sharma) Dy, General Manager (Estt.)

To:

All officers of IBB!

PS to Chairperson
PS to WTM (AL)
PS to WTM (RR)
PS to WTM (RM)
PS to ED
PA to CGM

Holol

धारतीय दिवाला और शोधन अक्षमता बोर्ड Insolvency and Bankruptcy Board of India

OFFICE ORDER

No. IBBI/ESTT/TA & Halting Guidelines/44

Date: 31.12.2019

Subject: Revision of Travelling and Halting Allowance Guidelines

In partial modification of Travelling and Halting Allowance Guidelines circulated vide No. IBBI/44/TA/Rules/Estt. Dated 18th August 2017. It has been decided to revise the Rule 28 of the Travelling and Halting Allowance Guidelines as under: -

Sr. No. 28: JOURNEY IN NCR FOR OFFICIAL PURPOSES/TRAINING

- i. If any official is required to visit any place in NCR for training purpose or otherwise and is made to stay overnight for the same, the employee will be entitled for Halting Allowance, Traveiling Allowance and Daily Allowance/Food Allowance. The Daily Allowance/Food Allowance shall be paid at 1/4th of the normal rate, when lodging and boarding facilities are provided by the host institution.
- ii. If any official is required to visit any place in NCR for training purpose or otherwise and the overnight stay is not required, then the employee will be entitled for the conveyance provided that such travel is beyond the distance of 20 KMs from Headquarters."

Aniket Sharma (Assistant Manager)

To:

All officers of IBBI.

PS to Chairperson

PS to WTM (AL)

PS to WTM (RR)

PS to WTM (RM)

PS to EDs

PA to CGMs

Pg 49 8 50

No. NFRA-05/19/2020-Comp-MCA Government of India Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan New Delhi-110001, Dated May, 2021

To

T

The Secretary National Financial Reporting Authority 8th Foor, Hindustan Times Building Kasturba Gandhi Marg, New Delhi

Subject: Terms and conditions for staff on Deputation/ Short term contract-reg.

I am directed to refer to NFRA's letter No. NF-12020(11)/8/2019 dated 18.11.2020, on the subject mentioned above and to say that approval of the Competent Authority is hereby accorded for the terms and Conditions for Deputation/ Short Term Construct in NFRA as detailed below:

- i. Payment of EDLI (Employee Deposit Linked Insurance) @ 0.5% of (Basic Pay + allowances counted for DA + DA) subject to maximum of Rs. 75 per month.
- ii. Payment of administration charges on EPF @ 0.5% of (Basic Pay + allowances counted for DA + DA)
 The above charges will be in addition to the contribution of 12% as per para 5 of MCA letter of even No. dated 29.10.2020.
- 2. Further, in case of any changes in the CPF/EPF/NPS, etc. by the competent Authority the same would be applicable.
- 3. Grant of Annual Increment in Basic Pay would be as per the extant rules of DOPT from time to time.
- 4. This issues with the approval of Competent Authority and concurrence of AS&FA vide their note#106 dated 30.04.2021.

Yours faithfully,

(Rakesh Kumar) Under Secretary to the Govt. of India

Signature Not Verified

Digitally signed by RAKESH KUMAR Date: 2021.05.24 so:16:36 IST

Pg 50 of 50